COURT-II APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 117 OF 2019 & IA NO. 494, & 493 OF 2019

Dated : <u>03th April, 2019</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Pudumjee Paper Products Ltd Vs.				Appellant(s)
Maharashtra Electricity Regulatory	ory Commission & Anr.			Respondent(s)
Counsel for the Appellant	:	Ms. Swapna Seshadri Mr. Ashwin Ramanathan Ms. Ritu Apurva Mr. Utkarsh Singh for R-3		
Counsel for the Respondent(s) :		Mr. Buddy A. Ranganadhan Ms. Stuti Krishn for R-1		

<u>ORDER</u>

IA NO. 494 OF 2019 (Appl. for stay)

Heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents. Learned counsel for the second respondent is directed not to take any coercive action in pursuant of the impugned order dated 15.02.2019 passed in Case No.116 of 2018 on the file of the Maharashtra Electricity Regulatory Commission, Mumbai, first Respondent.

The Appellant, herein is directed to deposit 50% of the bills raised or to be raised by the 2nd Respondent/MSEDCL subject to the outcome of this Appeal.

With these observations, the instant IA, being IA No.494 of 2019 stands disposed of.

IA No.493 of 2019

(Appli. for exemption from filing certified copy of the impugned order)

We have heard learned counsel appearing for the Appellant and learned counsel appearing for the Respondents.

The learned counsel appearing for the Appellant submitted that the exemption from filing certified copy of the Impugned Order in the Appeal may be granted.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Appellant and after careful perusal of the application explaining the reasons for exemption from filing certified copy of the Impugned Order in the Appeal, we find that sufficient grounds are made out. The same is accepted and the IA is allowed.

APPEAL NO. 117 OF 2019

Admit.

Issue Notice to the Respondents returnable on 15.05.2019.

The learned counsel appearing for the Respondents pray for two weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondents, as stated above, is placed on record.

The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal on or before 22.04.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 08.05.2019, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>15.05.2019</u> as requested by the learned counsel appearing for both the sides.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member